

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CONTEMPT PETITION (C) NO.466/2020 in CIVIL APPEAL NO.262/2020

M/S VEDANTA LTD

Petitioner(s)

VERSUS

R. N. MOHAPATRA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.66665/2020-EXEMPTION FROM FILING ORIGINAL VAKALATNAMA, ORIGINAL NOTARISED AFFIDAVIT AND WELFARE STAMP AND FOR BRINGING RELEVANT DOCUMENTS ON RECORD ON BEHALF OF THE RESPONDENT NO.1)

Date : 07-08-2020 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.
Mr. Atmaram Nadkarni, Sr. Adv.
Mr. P.S. Sudheer, AOR
Mr. Ninad Laud, Adv.
Mr. Udayan Verma, Adv.
Ms. Shruti Jose, Adv.
Ms. Ananyaa Mazumdar, Adv.
Ms. Charanya L., Adv.

For Respondent(s) Mr. S.K. Bhagaria, Sr. Adv.
Mr. Kedar Nath Tripathy, AOR*

UPON hearing the counsel the Court made the following
O R D E R

Issue notice returnable two weeks.

As prayed for, the respondents may file reply affidavit in the
meantime.

(SANJAY KUMAR-II)
ASTT. REGISTRAR-cum-PS

(INDU KUMARI POKHRIYAL)
ASSISTANT REGISTRAR

**Appearance slip not submitted by the counsel*